

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1720/96

HON'BLE JUSTICE CHETTUR SANKARAN NAIR(J), Chairman
HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

New Delhi, this 17th day of September, 1996

Shri Jagdish
s/o Shri Siri Ram
Resident of 424
Andrews Gang
NEW DELHI. ... Applicant

(By Shri Feroze Ahmed, Advocate)

Vs.

Union of India through

1. The Chairman
Telecom Commissioner
Sanchar Bhawan
NEW DELHI.
2. The Chief General Manager(NTR)
Kidwai Bhawan
NEW DELHI.
3. The Chief General Manager
T & D Circle
Sanchar Vikas Bhawan
Residency Road
Jabalpur (MP).
4. The Director(A/T)
T & D Circle
404, Eastern Court
New Delhi - 1. ... Respondents

This application having been heard
on 17.9.1996, the Tribunal on the
same day delivered the following:

O R D E R

Chettur Sankaran Nair(J), Chairman

Applicant seeks a direction to respondents to
regularise his services, and to grant him eight hours
work daily. Whether or not applicant is entitled to get
the reliefs prayed for, can be ascertained only after a fact
adjudication. We find from A-1 dated 10.2.1995 that the

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question of granting relief in cases like that of applicant, is engaging the attention of fourth respondent. Applicant may make a representation before fourth respondent appending a copy of A-1, and stating the full facts of the case. Fourth respondent will pass an order on the representation within three months of the date of receipt of the representation.

2. Applicant will produce a copy of this order and a copy of the original application before fourth respondent while making a representation.

3. With the aforesaid directions, we dispose of the application. No costs.

Dated, the 17th September, 1996.

R.K.A.
(R.K. AHOOJA)
MEMBER(A)

Chettur Sankaran Nair
(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/rao/